

G. Murugesan & Brothers

Vs

C. I. T., Madras

Civil Appeals Nos. 685 to 690 (NT) of 1970

(K.S. Hegde, P. Jagmohan Reddy, H.R. Khanna JJ)

08.02.1973

JUDGMENT

HEGDE, J. -

1. These are connected appeals by certificate. They are directed against the decision of the High Court of Madras in a Reference under Section 66(1) of the Indian Income Tax Act, 1922 (to be hereinafter referred to as the Act).

2. The question of law referred for ascertaining the opinion of the High Court was :

"Whether on the facts and in the circumstances of the case, the Department was justified in assessing the assessee in the status of an Association of Persons ?"

3. In this case we are concerned with the assessment of the assessee for the assessment year 1957-58 to 1962-63. In all these years the assessee was assessed as an 'Association of the Persons'. The contention of the assessee is that in the years, in question, they should have been assessed as 'individuals' and not as an 'Association of Persons'. Therefore, the only question that calls for decision is as to the status of the assessee during the relevant assessment years.

4. For deciding the question formulated above, it is necessary to divide the assessment years into two groups. For the assessment years 1957-58 and 1958-59 the assessee themselves submitted their returns in the status of 'Association of Persons', but for the later years, they submitted their returns as 'individuals'. In their returns for the assessment years 1959-60, they stated that they have divided their interest in the shares and therefore they should be thereafter assessed as 'individuals'. It is necessary to mention one other circumstance before we proceed to set out the relevant facts. The income in which we are concerned in this case arises under two heads. Part of the income arises from house property and the remaining income arises from dividends from shares. So far as the income from house property is concerned, the High Court has answered the question in favour of the assessee; the Revenue has not appealed against that decision. Hence we need not go into that aspect. All that we have to decide in the present case is whether the dividend income which is the subject-matter of these appeals should be assessed in the hands of the appellants as an 'Association of Persons' or as 'individuals'.

5. Now, we shall refer to the material facts as could be gathered from the case stated by that Tribunal. One Sinnamani Nadar (who will be hereinafter referred to as 'Nadar') and his son Ganesan partitioned their family properties on December 4, 1940. Thereafter, Nadar started a firm of his own on June 27, 1955. Later Nadar executed a settlement deed in favour of his four grandsons, namely,

G. Murugesan, G. Kathiresan, G. Raja Shankar and G. Vettrivel. The property covered by the said settlement deed included a house property, which had been let out. Under this settlement deed, the donees are to enjoy during the life-time the properties gifted and thereafter the same was to devolve on their children. Sometime thereafter Nadar purchased a number of shares in Joint Stock Companies in the name of 'G. Murugesan and Brothers'. For each of such purchase, a debit entry was made in the books of the firm. The share applications addressed to the companies for the transfer of the shares from the prior owners to the name of G. Murugesan and Brothers were signed by Padmavathy Ammal, the mother of the donees as their guardian. The donees were minors at the time most of these transactions took place. Murugesan became a major on March 3, 1965. After 1959, Murugesan himself signed all transfer applications both on his behalf as well as on behalf of his brothers. The youngest of the brothers became a major on December 15, 1962. The income from the house property and the dividend income from shares were credited to an account called "G. Murugesan and Brothers" in the books of Nadar's Firm. In those books, there are separate accounts for G. Murugesan, G. Kathiresan, G. Raja Shankar and G. Vettrivel. Private income and expenses of these persons were credited or debited to those individual accounts. At the end of each year the balance in the account of G. Murugesan and Brothers is transferred in equal proportion to the individual accounts of the four persons mentioned above. There was a partition between Ganesan and his sons on February 3, 1958, but that does not include the house property or the shares gifted by Nadar to his grandsons. As mentioned earlier for the assessment years 1957-58 and 1958-59, the assessee submitted their returns in the status of 'Association of Persons' and thereafter they submitted their returns as individuals.

6. On the basis of the above facts, the Income Tax Officer assessed the assessee during all the years mentioned earlier in the status of 'Association of Persons'. His orders were confirmed by the Appellate Assistant Commissioner. But on a further appeal to the Appellate Tribunal, the Tribunal held that the assessee should be assessed as 'individuals' and not as 'Association of Persons.' At the instance of the Commissioner, the question set out earlier was referred to the High Court. The High Court answered that question in the affirmative and in favour of the Revenue.

7. The High Court was of the opinion that because of the facts that the shares were purchased jointly in the name of G. Murugesan and Brothers, the transfer applications were filed by Padmavathy acting as guardian of all the assesseees, and further, after Murugesan became major, he collected the dividends jointly on behalf of the assesseees, the assesseees should be considered to have acted as an 'Association of Persons'. That conclusion is challenged before us by Mr. Setalvad, appearing on behalf of the assesseees. Counsel urges that the facts that a joint gift of shares was made in favour of more than one persons or those shares were registered jointly in their names or even the fact that the dividend was realised together do not go to show that the shareholders or the beneficiaries did act as an 'Association of Persons.' On the other hand, it is contended on behalf of the Revenue by Mr. Karkhanis that the facts proved in this case clearly establish that the assesseees functioned as an 'Association of Persons'.

8. The expression 'Association of Persons' is not a term of art. That expression has come up for consideration before this Court in more than one case. In Commissioner of Income Tax, Bombay, North Kutch Saurashtra v. Indra Balkrishna, ((1960) 39 ITR 546 : (1960) 3 SCR 513 : AIR 1960 SC 1172) this Court after referring to the various judgments, observed thus :

"It is enough for our purpose to refer to three decisions : In re : B. N. Elias, (1935) 3 ITR 408; Commissioner of Income Tax v. Laxmidas Devidas, (1937) 5 ITR 548; and In re : Dwarkanath Harishchandra Pitale, (1937) 5 ITR 716. In re : B. N. Elias,

Derbyshire C.J., rightly pointed out that the word "associate" means, according to the Oxford Dictionary, "to join in common purpose, or to join in an action." Therefore, an 'Association of Persons' must be one in which two or more persons join in a common purpose or common action, and as the words occur in a section which imposes a tax on income, the association must be one the object of which is to produce income, profits or gains. This was the view expressed by Beaumont, C.J., in Commissioner of Income Tax v. Laxmidas Devidas at page 589 and (1937) 5 ITR and also in In re : Dwarkanath Harishchandra Pitale. In re : B. N. Elias, Costello, J., put the test in more forceful language. He said : "It may well be that the intention of the Legislature was to hit combinations of individuals who were engaged together in some joint enterprise but did not in law constitute partnerships.... When we find, ... that there is combination of persons formed for the promotion of a joint enterprise then I think no difficulty arises whatever in the way of saying that.... these persons did constitute an association....."

9. We think that the aforesaid decisions correctly lay down the crucial test for determining what is an 'Association of Persons' within the meaning of Section 3 of the Income Tax Act, and they have been accepted and followed in a number of later decisions of different High Courts to all of which it is unnecessary to call attention. It is, however, necessary to add some words of caution here. There is no formula of universal application as to what facts, how many of them and of what nature, are necessary to come to a conclusion that there is an Association of Persons within the meaning of Section 3; it must depend on the particular facts and circumstances of each case as to whether the conclusion can be drawn or not."

10. In the course of that judgment, this Court also observed :

"With regard to the shares, dividends, and interest on deposits there was no finding of any act of joint management. Indeed, the main item consists of the dividends and it is difficult to understand what act of management the widows performed in respect thereof which produced or helped to produce income."

11. For forming an 'Association of Persons', the members of the association must join together for the purpose of producing an income. An 'Association of Persons' can be formed only when two or more individuals voluntarily combine together for a certain purpose. Hence volition on the part of the member of the association is an essential ingredient. It is true that even a minor can join an 'Association of Persons' if his lawful guardian gives his consent. In the case of receiving dividends from shares, where there is no question of any management, it is difficult to draw an inference that two more shareholders functioned as an 'Association of Persons' from. The mere fact that they jointly own one or more shares, and jointly receive the dividends declared those circumstances do not by themselves go to show that they acted as an 'Association of Persons'.

12. But unfortunately for the assessee for the assessment years 1957-58 and 1958-59, they themselves had submitted their returns in the status of 'Association of Persons'. Those returns were neither withdrawn nor did they file fresh returns as 'individuals'. It was for the first time in the appeal, it was argued on their behalf that they should not have been assessed as 'Association of Persons'. The question whether the assessee functioned as an 'Association of Persons' during those years was best known to them. Their admission in that regard is an important piece of evidence. They have made no attempt to show that the said admission was made under erroneous impression of law or is otherwise vitiated. Hence for those years they were rightly assessed as an 'Association

of Persons.' But so far as the other assessment years are concerned, the same result does not follow. They themselves have specifically stated that they are no more functioning as 'Association of Persons'. In the case of 'Association of Persons' it is always open to its members to withdraw from the same. No one can be compelled to continue as a member of an association. For withdrawing from an association there is no particular form need be observed. As seen earlier, herein we are concerned only with the realisation of dividends. If the individual members of the association choose to realise their dividends as individuals, there is an end of the association. The assessee's assertion that they have realised their dividends in their individual capacity remains un rebutted. There is nothing to disprove that claim. None of the facts proved can be said to be inconsistent with the claim made by them.

13. For the reasons mentioned above, we are unable to agree with the High Court that during the assessment years 1959-60 to 1962-63, the assessee should be held, as having functioned as an 'Association of Persons'. Mr. Karkhanis in support of the contention of the Revenue relied on the decision of the Bombay High Court in *S. C. Cambatta v. Commissioner of Income Tax, Bombay*. (14 ITR 748). Therein, the only question was whether when an action is taken by an Income Tax Officer under Section 23-A, should the dividend deemed to have been declared to the shareholders must be considered has been taken by husband and wife who were the joint holders of a share as an 'Association of Persons' or by the husband alone who under the Articles of Association was to act on behalf of the joint holders. The contention of the Revenue was that the husband alone was the shareholder. On the other hand the contention of the assessee was that they were an 'Association of Persons' and that contention was accepted by the Court. The ratio of that decision has no bearing on the point in issue in the present case. We are also not able to agree with Mr. Karkhanis that the decision of this Court in *N. V. Shanmugham & Co. v. Commissioner of Income Tax, Madras*, ((1970) 81 ITR 310 : (1970) 2 SCC 139) lends any support for the contention of the Revenue. On the other hand, therein this Court relied upon the decision of this Court in *Commissioner of Income Tax, Bombay North, Kutch and Saurashtra v. Indra Balkrishna* (supra).

14. In the result, Civil Appeals Nos. 685 and 686 of 1970, are dismissed with no order as to costs. Civil Appeals Nos. 687-690 of 1970, are allowed with costs - one hearing fee. Consequently the answer given by the High Court in those four appeals is discharged and in its place, we answer the question, in the negative and in favour of the assessee.

</html